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# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16<sup>th</sup> OF APRIL, 2025

WRIT PETITION No. 10968 of 2025

#### RAMADHAR KATIYAR

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

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## Appearance:

Shri Sanjay Kumar Verma - Advocate for the petitioner.

Shri Anubhav Jain -Govt. Advocate for State.

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### **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has prayed for following relief in this petition:

- (i) Direct the Respondent Authorities (Respondents No. | to 4) to take strict legal action against Respondents No. 5 & 6 for illegal encroachment and unauthorized construction on Government land.
- (ii) Issue a writ of mandamus directing the Revenue and District Authorities to remove the illegal construction and restore the Government land (Khasra No.321/1/1/1, measuring 8.3530 hectares, Tehsil Huzoor, Bhopal) to its original status.
- (iii) Direct the Respondent Authorities to initiate appropriate criminal and civil proceedings against Respondents No. 5 & 6 for illegal encroachment, unauthorized construction, and wrongful financial gain from public property.
- (iv) Issue appropriate directions to take disciplinary and legal action against erring officers of the Revenue



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Department who permitted or failed.

- 2. Present petition is disposed of by directing the Tahasildar (Respondent No.4) to take action and finalize proceedings drawn vide Annexure-P/3 dated 06.10.2023 within four weeks from today and the decision so taken by the respondent shall be communicated to the petitioner within three days thereafter, after conducting the proceedings as per the procedure laid down as per law.
- 3. Needless to state if the petitioner is still aggrieved, he may challenge the same before the appropriate forum, in accordance with law.
  - 4. Accordingly, the writ petition is disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

Biswal